

against the request of the Government of Karnataka and similar requests from other State Governments as the entire estimated production of EC grade aluminium metal for 1974-75 had already been allocated to the various units for the manufacture and supply of cables/conductors etc against the orders placed by the State Electricity Boards

**CORRECTION OF ANSWER TO UNSTARRED QUESTION NO 3326 DATED 5TH DECEMBER, 1974 REGARDING ACCUMULATE OF MANGANESE ORE**

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD) While answering the question in Lok Sabha on 5th December 1974 an error had occurred in mentioning the name of the Steel Plant which takes its supply of manganese ore from Manganese Ore (India) Limited. The name of the Plant should be read as Bhilai Steel Plant instead of Bokaro Steel Limited in penultimate sentence of the Answer to Parts A and C of the Question

After the Unstarred Question No 3326 had been answered on 5th December 1974 in the Lok Sabha it was noticed that an error had occurred in mentioning the name of the Steel Plant which takes its supply of manganese ore from Manganese Ore (India) Limited. It was proposed to issue a corrigendum but it came to the notice of the Department of Steel that the printed version of the Question had already been released. As there was little time left before the closure of the Session for a statement to be laid on the table of the House correcting the reply this could not be done during that Session  
12 00 hrs

**RE BUSINESS OF THE HOUSE**

श्री मधु मिश्र : अध्यक्ष महोदय  
कार्य-सूची और एग्जिस्ट आफ बिजिनेस के  
1रे में मेरा व्यवस्था का समाव है। लेकिन

अगर आप सबमिशन के रूा म सुचना चाहते  
है, तो उस तरह मुन व जिये।

SHRI S M BANERJEE (Kanpur)  
In the order Paper it is shown that a call attention notice had been admitted regarding jute workers strike. You must have read in today's newspapers that efforts had been made by certain agencies under the influence of the Indian Lute Mill owners Association IJMA to see that the workers resume work without any settlement. That is why we tabled yesterday and the day before also an adjournment motion. We wanted the adjournment should be admitted. The call attention notice does not give opportunities to all to express their opinion.

I would only request you in all humility that this Calling Attention may be kindly converted into a discussion for three or four hours today.

MR SPEAKER We did it yesterday. How long will it continue?

SHRI INDRAJIT GUPTA (Alipore)  
We may have a discussion after the Railway Budget has been presented.

MR SPEAKER I will ask the Minister. As you know this has been coming up for the last days. The proposal is that the Calling Attention may not be taken up but after the Railway Budget is presented we can give them some time for discussion today.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B SHANKARANAND) Let it be discussed in the Business Advisory Committee. We are meeting at 3 O'Clock.

MR SPEAKER Yes. No objection.

SHRI INDRAJIT GUPTA If the Government says that they are not agreeable to a discussion and we lose the Calling Attention?

MR SPEAKER I shall try to see that time is made available.